

23.07.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Sanjit Kumar, Ld. Counsel for appellant/convict with appellant..

Sh. Darshan Lal, Ld. PP for the CBI/respondent.

Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Pursuant to notice electronically issued, Sh. Sanjit Kumar, Ld. Counsel for appellant has appeared and has agreed for hearing of the present matter through Video Conferencing. Sh. Darshan Lal, Ld.PP for the CBI/respondent had already given his consent.

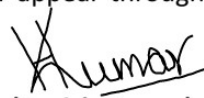
Ld. PP for the CBI/respondent submits that today his daughter got some medical issues and on account of which he had gone to doctor who had taken blood samples of his daughter and the report is awaited which is expected to come within 3-4 days. Ld. PP for the CBI seeks some more time for hearing of the present matter through Video Conferencing.

At request, matter is now listed for arguments on appeal through Video Conferencing on **05.08.2020 at 11.30 AM.**

It is also made clear with the agreement of counsels for both the parties that hearing of the present appeal shall be done almost on day to day basis, subject to convenience of all stakeholders and other technical issues. Ld. Counsel for the appellant/convict as well as Ld. PP for CBI/respondent both are also at liberty to file written submissions, if not filed earlier.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.

List the matter for arguments on appeal through Video Conferencing on **05.08.2020 at 11:30A.M.**



(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/23.07.2020**